

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 903 of 2020

IN THE MATTER OF:

Victor Vanya Bandlamudi

....Appellant

Vs

Mercados Energy Markets India Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Arun Saxena and Ms. Nalini, Advocates.

**For Respondent: Mr. Sourav Roy and Mr. Kaushal Sharma,
Advocates.**

O R D E R
(Through Virtual Mode)

07.12.2020: Reply affidavit filed by Respondent is taken on record. Learned counsel for the Appellant undertakes to file rejoinder within a day. Short written submissions, not exceeding three pages, alongwith relevant case law may be filed by learned counsels for the parties within three weeks.

Post the appeal 'for admission (after notice)' before Court No. II on **21st January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

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